

[31 July, 2006]

RAJYA SABHA

Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University (Amendment) Act, 1981, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Court of the Aligarh Muslim University."

*The question was put and the motion was adopted*

[MR. DEPUTY CHAIRMAN in the Chair]

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD  
OF EDUCATION**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of Paras 2 and 5(b) of the Ministry of Human Resource Development (Department of Secondary and Higher Education) Resolution No. 2-24/93-PN.I dated the 6th July, 2004 read with item No. 5 (ii) of the Annexure thereto, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Central Advisory Board of Education for its residual term viz. upto 5th July, 2007 against the vacancy caused due to the retirement of Shri M.P. Abdussamad Samadani from the membership of Rajya Sabha."

*The question was put and the motion was adopted.*

**MOTION FOR ELECTION TO THE ALL INDIA COUNCIL FOR TECHNICAL  
EDUCATION**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of the provisions contained in clause (i) of sub-section (4) of Section 3, read with sub-section (3) of Section 4 of the All India Council for Technical Education Act, 1987 (52 of 1987), this House do proceed to elect, in such manner as the Chairman